



BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 166/2024 (WZ)

Nusli Neville Wadia

.. Applicant

Vs.

State of Maharashtra & Others

.. Respondents

Further Affidavit on behalf of Respondent No. 7

I, Sanjay Shreeniwas Shenolikar, Age - 58 yrs., Occupation – Service, Authorized Representative of Respondent No.11, having registered office at– Construction House, B, 2nd Floor, Opposite to Khar Telephone Exchange, 623 Linking Road, Khar (West), Mumbai 400052 do hereby state on solemn affirmation as under –

1. This respondent has already filed its affidavit in reply dated 23rd September 2024.
2. I say that the Superintendent of Gardens and tree officer of Brihanmumbai Municipal Corporation has filed its common affidavit dated 29th January 2025. I say and submit that the said Affidavit further supports the contentions of this Respondent on the diverse issues raised by the Applicant in the above matter, which has been addressed by this Respondent in the Affidavit in Reply dated 23rd September 2024. I crave leave to refer to and rely upon the Affidavit in Reply filed by Jitendra Vittalsing Pardeshi, Superintendent of Gardens and Tree Officer of Brihanmumbai Municipal Corporation dated 29th January 2025 when produced.

3. I say that this Respondent has filed Affidavits in Applicant No. 100 of 2024 and all interlocutory applications filed therein. I say that the issues raised therein are similar to the issues raised by this Applicant. This Respondent craves leave to refer to and rely upon the Affidavits filed in Application No. 100 of 2024 when produced and the same may be treated as Affidavits filed in the present application.

4. I say that the Applicant is in hand in gloves with the Applicant in Application No,100 of 2024 and under the guise of the present application as well as Application No.100 of 2024 are intentionally attempting to stall the development which is being carried out by this Respondent. I say and submit that no person should be permitted to abuse the process of law to cause unfair gain to himself.

5. I say that the Application is filed only with an intention to prejudice the mind of Tribunal.

6. It is therefore prayed that the application may be rejected.

Whatever stated above is true and correct to the best of my knowledge, information and belief and in witness whereof I have signed this Affidavit.

At Pune
Date: 5 FEB 2025 NOTED AND REGISTERED AT SERIAL NUMBER 346/25

Affiant

BEFORE ME

M.B.

M. B. SONAWANE
NOTARY GOVT. OF INDIA
PUNE

Gangaj
Affiant

I know the Affiant

Advocate



IDENTIFIED BY

ADVOCATE